

(h) The budget so framed shall be scrutinised and approved by the Council which may make such modification as it deems necessary.

(i) The Director shall be responsible for proper maintenance of accounts of the Centre.

(j) The principal books of accounts shall consist of ledger, journal and cash book. These shall be maintained in accordance with such instructions as may be issued from time to time by the Council. Besides, these principal books, such other subsidiary books as are necessary to show details of all assets such as land, buildings etc., and also for clearance of suspense transactions shall be maintained as deemed necessary.

(k) The income and expenditure of the Centre shall be classified under various heads of accounts as the Director may deem necessary for purposes of information and control.

(l) All payments shall be made by the Director or any officer authorised by him.

(m) At the end of each financial year, the Director shall prepare an Annual statement of Accounts.

(n) The Annual Accounts so prepared shall be subject to audit by the Auditors appointed by the council. The Director shall produce all accounts registers, documents and subsidiary papers which may be called for by the Auditors.

(o) The audit report shall be submitted to the Council. The council shall then place the audit report before the General Body with its remarks.

14. BYE-LAWS :

The council may from time to time make bye-laws for carrying out the purpose of these Rules and Regulations.

15. ALTERATION AND INTERPRETATION OF RULES AND REGULATIONS :

(a) Rules and Regulations shall be altered, extended abridged only with the approval of the Governing council and the General Body.

(b) Amendments to the Constitution and the Rules and Regulations of the Centre may be made by the Governing Council by 2/3rd majority of members present and voting at the meeting convened for the purpose provided further that not less than four nominees of institutional Members voting in favour of the amendment.

16. ANNUAL LIST OF GOVERNING COUNCIL :

Once in every year, a list of the members of the Council shall be filed with the Registrar of Societies, Delhi as required under Section 4 of the Societies Registration Act, 1860.

17. LEGAL PROCEEDINGS :

The Centre may sue or be sued in the name of the Director of the Centre.

18. AMENDMENT OF MEMORANDUM OF ASSOCIATION :

Any kind of amendment in the Memorandum of Association shall be made as per provision of Section 12 and 12(A) of the Societies Registration Act, 1860 as applicable to the Union territory of Delhi.

19. DISSOLUTION AND ADJUSTMENT OF AFFAIRS :

If the Centre needs to be dissolved, it shall be dissolved as per provisions laid down under Section 13 and 14 of the Societies Registration Act, 1860 as applicable to the Union territory of Delhi.

20. APPLICATION OF THE ACTION OF THE ACT :

All the provisions under all the Sections of the Society Registration Act, 1860 as applicable to the Territory of Delhi shall apply to this Centre.

Certified that this is the correct copy of the Rules and Regulations of the Centre.

Sd/-
President

Sd/-
Director

Subletting of Garages

3353. SHRI S. AJAY KUMAR : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Ministry has received any representation through Office of the Prime Minister regarding unauthorised construction and subletting of garages in Sector D, Type II, Mandir Marg, DIZ Area and other areas where Government accommodation has been allotted in New Delhi;

(b) if so, the total number of such cases detected so far; and

(c) the action taken or proposed to be taken by the Ministry in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c) In Sector-D Mandir Marg 15 garages were inspected. 6 garages were found locked. In 8 garages there was no subletting. In one case misuse of the garage as a tailoring shop was detected. 3 cases of unauthorised constructions were also detected in this Sector (Type II). Show Cause Notices have been issued to all these allottees.

Oceanarium

3354. SHRI CHURCHILL ALEMAO :
SHRI SULTAN SALAHUDDIN OWAISI :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "India's first